



IRCCL

**BLOG WRITING
COMPETITION
2022-23**

in collaboration with

jsa

advocates & solicitors

IRCCL

The Indian Review of Corporate and Commercial Laws (IRCCL) is a blog that publishes articles on current issues relating to corporate law, dispute resolution, trade & investment law, taxation law, labour law, competition law and insolvency & bankruptcy law. The blog aims to create a writing community, consisting of students, research scholars and practitioners, to generate debate and discussion in the areas mentioned above.

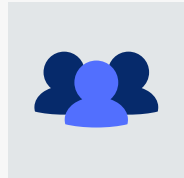
JSA

JSA is a leading national law firm in India with over 380+ professionals operating out of 7 offices located in: Ahmedabad, Bengaluru, Chennai, Gurugram, Hyderabad, Mumbai, and New Delhi.

JSA's practice is organised along service lines and sector specialization that provides legal services to top Indian corporates, Fortune 500 companies, multinational banks and financial institutions, governmental and statutory authorities, and multilateral and bilateral institutions.

ABOUT US

OUR ADVISORS

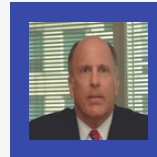


The IRCCL team works under the guidance of a group of experts who closely monitor the progress of the blog. At present, the Board of Advisors comprises the following leading practitioners:



Mr. Amarjit Singh Chandhiok

Senior Advocate,
Supreme Court of India;
former Additional
Solicitor General of India



Mr. Tom Valenti

Conflict Resolution
Specialist



Mr. Sumant Batra

Managing Partner, Kesar
Dass B. & Associates



Mr. Ankur Khandelwal

Partner, Saraf and
Partners



Mr. Dharmendra Chatur

Partner, Poovayya & Co;
LLM Candidate at the
University of Chicago



Ms. Soumya Hariharan

Head of Legal, Karkinos
Healthcare



Ms. Debashri Sarkar

Assistant Professor,
National Law Institute
University, Bhopal



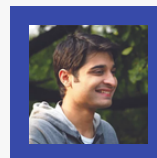
Mr. Sourabh Bhattacharya

Of Counsel, Morgan,
Lewis & Bockius LLP



Mr. Jay Chheda

Joint Partner (GST),
Lakshmikumaran &
Sridharan



Mr. Shashwat Sharma

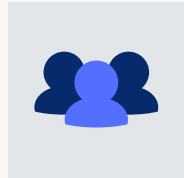
Counsel, Trilegal



















Ms. Jomol Joy

Advocate

OUR TEAM



Our editorial team consists of practitioners and students, each having a different area of expertise/interest. At present, the team comprises:

-  **Deeksha Malik**
Senior Associate, Khaitan & Co
-  **Geetanjali R Kamat**
LL.M. Candidate, Leiden University
-  **Manya Gupta**
Senior Research Fellow, Centre for Trade and Investment Law
-  **Subhra Tripathy**
Senior Associate, Boston Consulting Group
-  **Shourya Bari**
Associate, Trilegal
-  **Anubhav Khamroi**
LL.M. Candidate, New York University School of Law
-  **Kunal Gopal**
Associate, Cyril Amarchand Mangaldas
-  **Varsha Banta**
Associate, JSA
-  **Divyansh Prasad**
Associate, DMD Advocates
-  **Varshini Sunder**
Associate, Khaitan & Co
-  **Jayesh Karnawat**
Associate, Cyril Amarchand Mangaldas
-  **Anuraag Rajagopalan**
Associate, Trilegal
-  **Aradhana Pandit**
Student, School of Law, Christ (Deemed to be University)
-  **Harsh Pati Tripathi**
Student, NALSAR University of Law, Hyderabad
-  **Ritesh Patnaik**
Student, National Law University, Delhi
-  **Umang Bhat Nair**
Student, NALSAR University of Law, Hyderabad
-  **Vidushi Gupta**
Student, National Law School of India University, Bangalore

ABOUT THE COMPETITION

The third edition of the IRCCL Blog Writing Competition is being organised, in collaboration with JSA, to foster and cultivate a calibrated approach to academic research and writing. What makes this competition particularly unique is its upper word limit of 2,500 words, through which we hope to have a premier focus on novel content. To this effect, the themes of this edition have been designed to promote the conversation around certain key contemporary issues in the M&A and Private Equity space.

31 Jan 2023

● Last date for submission of entries

20 Feb 2023

● Completion of preliminary review of all entries

20 Mar 2023

● Completion of final review of shortlisted entries

31 Mar 2023

● Announcement of winning entries (tentatively)

THE
M&A
TIMELINE

THEMES

The following themes within the realm of M&A and Private Equity should guide the participants in terms of selecting an appropriate topic for the submission. Our advice would be to keep the topic as narrow as possible (and within the ambit of the relevant theme chosen from below), so that complete attention and justice can be given to a specific issue.

Note: To clarify, the themes suggested below should not be construed as topics themselves; these are broad areas within which participant(s) may choose any issue or development to write about in their blog entry.

01 FREEZE-OUT MERGERS IN INDIAN CORPORATE LAW

02 CRITICAL ANALYSIS OF THE NEW ODI REGIME

03 IMPACT OF CHANGES TO THE RPT FRAMEWORK ON FINANCIAL INVESTORS

04 INTRA GROUP REORGANIZATIONS: TO NOTIFY OR NOT TO NOTIFY

SUBMISSION GUIDELINES

Submission Form

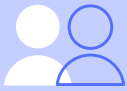
Click here!



The blog must be submitted in Microsoft Word document format (**.doc/.docx**)



A participant can submit an entry for **one theme** only



Co-authorship of up to **two authors** is permitted



The submission should be between **1,500 - 2,500** words

The blog submissions will be marked from a scale of 1-100. The following scale will guide our editors in evaluating the submissions:

Clarity / fluidity/flow	30 points
Novelty / originality of ideas	50 points
Grammar / use of references and hyperlinks	20 points

RULES OF THE COMPETITION

- 01** There is no registration fee for this competition.
- 02** This competition is open to all students in their 4th or 5th year (five year course) and 2nd or 3rd year (three year course) in any recognized university across the world.
- 03** To participate in the competition, interested students must submit through the submission link: [Submission Form](#) by 2359 hours on 31 Jan 2023 (Indian Standard Time, GMT +5:30). Late submissions shall not be accepted under any circumstances whatsoever.
- 04** No part of the blog should contain any form of identification of the participant, and any such information, if detected, would lead to disqualification.
- 05** The blog must be original and *bonafide* work of the participant. IRCCL follows a zero-tolerance policy towards plagiarism.
- 06** References to sources must be in the form of hyperlinks (please see the previous publications on our blog, accessible [here](#), to understand the requirement). Footnotes are permitted only where absolutely necessary, and the same shall be included in the word limit. In any event, speaking footnotes are not allowed. Given that blogs should present one's own thoughts on an issue, extensive reliance on other sources is actively discouraged.

RULES OF THE COMPETITION

- 07** The blog must be written in English.
- 08** The blog, once submitted to us for this competition, should not be submitted to any other competition and/or for any other purposes. However, the participants not placed in the merit list (*top 5-10, depending on the number of submissions*) are free to pursue publication in other platforms after the declaration of results.
- 09** By entering the competition, the participants agree to indemnify the organisers from and against all claims, suits and damages based on any claim of copyright infringement, plagiarism, or unauthorised use.
- 10** The blog submission will be considered to be the property of IRCCL, and we reserve the right to publish the same.
- 11** The results of the competition will be announced by 31 Mar 2023 (tentatively). Any changes in this timeline will be updated on [IRCCL's LinkedIn page](#).
- 12** The winners of the competition authorise the organisers to use their names and photos, if required, to publicise the competition and its results.

PRIZES



- ✓ INR 10,000
- ✓ Opportunity to intern with the corporate practice at JSA*
- ✓ Certificate of merit



- ✓ INR 7,000
- ✓ Opportunity to intern with the corporate practice at JSA*
- ✓ Certificate of merit



- ✓ INR 5,000
- ✓ Opportunity to intern with the corporate practice at JSA*
- ✓ Certificate of merit



Fourth – Fifth / Tenth Prize (depending on the number of submissions) will also be awarded a certificate of merit

Prize winning articles will also be published on the IRCCL blog!

** Month and duration of the internship will be decided at the sole discretion of JSA*

THANKS.



CONTACT US

Queries, if any, may be directed to our dedicated e-mail address for the competition as follows:

Email ID: competitions@irccl.in

Subject: 'Query – IRCCL Competition'.